## NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/04/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

**PETITION NUMBER** 

: TCP/35/2016

NAME OF THE PETITIONER(S)

: P. Krishna Moorthy & 5 Others

NAME OF THE RESPONDENT(S)

: Thirumangalam Janopakara Permanent Fund Ltd & 7

Ors

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

**SIGNATURE** 

REPRESENTATION BY WHOM

1.JB. Dhancoaj -

C- In Resps 1-3, 6-8416618

for a sy

2) K.RAMASAMY

Course for Petitioner

a.v.mmy

## **ORDER**

Shri G V Mohan Kumar, proxy representing counsel for petitioners present. Shri B Dhanaraj, Counsel for R1 to R3, R6 to R8 and R16 to R18 present. No representation on behalf of rest of the respondents. Counsel for petitioner is directed to serve private notice to rest of the respondents by way of speed post and file proof of sending and effecting service of notice by way of an affidavit by the next date of hearing. Counsel for respondents has submitted his arguments in relation to CA 254/2011. Proxy counsel for petitioner prayed time to argue in CA 254/2011.

During the last hearing, counsel for petitioner submitted that he is bringing a detailed plan of revival of R1 company and time was granted by the Tribunal as 31.03.2017, but the counsel for petitioner has not filed the detailed plan as per the order dated 7.3.2017. Counsel for the respondents stated that the company has filed an appeal against the order dated 7.3.2017 and the appeal is likely to be listed on 10.04.2017. Counsel for petitioner is given a last opportunity for submitting arguments in CA 254/2011 and making compliance with the order dated 7.3.2017, failing which appropriate order shall be passed. Put up on 27.04.2017 at 10.30 A.M.

(Ch. Md. Sharief Tarig)

Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)